

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Item No. 304
(CAA) 272(PB)/2017

IN THE MATTER OF:

Touchstone Holdings Pvt. Ltd.

.... Applicant/petitioners

Order under Section 230-232 of the Companies Act, 2016
Order delivered on 26.03.2019

Coram:

SH. R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

Ms. Deepa Krishan
Hon'ble Member (T)

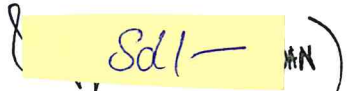
PRESENT:-

For the Applicant:
For the IT Dept.

Mr. Afnaan Siddiqui, Adv.
Mr. Subham Pandey, Adv. for Ms. Lakshmi
Gurung, Stng. counsel

ORDER

On account of paucity of time matter could not be heard.
Accordingly, hearing is deferred to 30.04.2019.

()
(R. VARADHARAJAN)
MEMBER(JUDICIAL)

()
(DEEPA KRISHAN)
MEMBER(TECHNICAL)